

# Tamil Nadu Acquisition Of Land For Industrial Purposes (Amendment) Act, 2005

### 17 of 2005

CONTENTS

- 1. Short Title And Commencement
- 2. Insertion Of New Section 23-A
- 3. Repeal And Saving

# Tamil Nadu Acquisition Of Land For Industrial Purposes (Amendment) Act, 2005

#### 17 of 2005

An Act further to amend the Tamil Nadu Acquisition of Land for industrial Purposes Act, 1997. Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-sixth Year of the Republic of India as follows:-

### 1. Short Title And Commencement :-

(1) This Act may be called the Tamil Nadu Acquisition of Land for Industrial Purposes (Amendment) Act, 2005.

(2) It shall be deemed to have come into force on the 12th day of July 2005.

### 2. Insertion Of New Section 23-A :-

After section 23 of the Tamil Nadu Acquisition of Land for Industrial Purposes Act, 1997(Tamil Nadu Act 10 of 1999) (hereinafter referred to as the principal Act), the following section shall be inserted, namely:--

"23-A Delegation of Powers--The Government may, by notification, direct that all the powers under this Act, except the powers--

(1) to issue notice under sub-section (1) of section 3;

(2) to withdraw the land from acquisition under the first proviso to sub-section (1) of section 4; and

(3) to make rules under section 25,

shall, subject to such condition, If any, as may be specified in the

notification, be exercised by the Collector.".

# 3. Repeal And Saving :-

(1) The Tamil Nadu Acquisition of Land for Industrial Purposes (Amendment) Ordinance, 2005(Tamil Nadu Ordinance 1 of 2005) is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act, as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act.